

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5631
ANSWERED ON:03.05.2005
ISSUANCE OF LICENCES
Argal Shri Ashok;Verma Shri Bhanu Pratap Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of licence registrants in Delhi against whom more than one weapon is registered;
- (b) the number of applicants whose arms licence have been rejected by the DCP (Licensing) even after the recommendations by the concerned area SHO and DCP in Delhi during the last three years and thereafter till date;
- (c) the competent authority for issuance of an arms licence after its rejection by the DCP;
- (d) the name of authority empowered to extend the validity period of arms licence in Delhi;
- (e) whether Commissioner of Delhi Police has received any complaints of irregularities in this regard from some Members of Parliament; and
- (f) if so, the details thereof and the action taken, if any, thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a): As per information received from Delhi Police, there are 4627 licences in Delhi in which more than one weapon is registered.
- (b): The requisite information is given below:-

Year No. of Licences rejected

2002	157
2003	129
2004	341
2005	126

- (c): As per the Arms Rules, 1962 the Administrator, Delhi is the appellate authority.
- (d): As per the Arms Rules, 1962, the DCP (Licensing) is empowered to renew/extend the validity period of an arms licence in Delhi.
- (e) and (f): Shri Ashok Argal, Hon`ble MP had recommended grant of licence to one Shri Gajraj Singh resident of West Vinod Nagar, New Delhi. However, the recommendation could not be accepted and the Hon`ble MP was informed accordingly.